

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.110 of 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTO

Based on the news item in Tamil Newspaper Dinamalar
Chennai Edition dated 13.07.2020, "Different Decisions
On The Issue Of Encroachments – Save Aalapakkam Lake"

....Applicant

Vs.

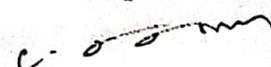
1. The Principal to the Government,
Public Works Department,
Secretariat, Fort St. George,
Chennai – 600 009.
2. The Additional Chief Secretary to Govt. of Tamil Nadu,
Revenue and Disaster Management,
Govt. Secretariat, Fort St. George,
Chennai – 600 009.
3. The Secretary to Govt. of Tamil Nadu,
Department of Environment,
Govt. Secretariat, Fort St. George,
Chennai – 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Dept.,
Govt. Secretariat, Fort St. George,
Chennai, Tamilnadu – 600 009.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamilnadu – 600 032.
6. The District Collector,
Chennai District,
62, Rajaji Salai, Fourth Floor,
Chennai, Tamilnadu – 600 001.
7. Greater Chennai Corporation,
Rep. by its Commissioner,
Ripon Building, Chennai – 600 003.

...Respondents

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Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

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**ADDITIONAL STATUS REPORT FILED ON BEHALF OF THE 1ST
RESPONDENT**

I, C. Podupanithilagam, son of Chinnathambi, aged about 47 years, Executive Engineer, Public Works Department/Water Resources Department, Kosasthalaiyar Basin Division, Thiruvallur, do hereby solemnly affirm and sincerely state as follows:

1. It is submitted that the Hon'ble Tribunal in its order dated 17.12.2021 viewed as below:

2. *The Executive Engineer, WRD, Kosasthalaiyar Basin Division, Thiruvallur has filed the report dated 11.08.2021, e-filed and received on 16.12.2021. We are not extracting this report, because this is the report filed by them earlier and the same has been considered by this Tribunal by Order dated 29.09.2021.*

3. *It is quite unfortunate that a responsible officer is filing the same report as though it is a new report, in order to mislead the Court/Tribunal as the further action taken in this regard. When this was pointed out, the learned counsel appearing for the State Department submitted that he will instruct the concerned officer to file a proper report, though we are not satisfied in the manner in which the Executive Engineer had filed the report, we are inclined to grant some time to file the further action taken report by the concerned department.*

4. *However, in order to prevent such careless attitude of the officer in filing the same report as though it is a new report, the said officer who filed the report is directed to appear personally before this Tribunal on the next hearing date to show cause as to why action should not be taken against them for filing such careless and callous report before this Tribunal. If the said officer did not appear on the next hearing, then coercive steps will be taken to procure his presence before this Tribunal."*

2. It is humbly submitted that, I apologize by inadvertently submitted the same report repeatedly on 11.08.2021 and 16.12.2021 and I swear that it will not happen again. After perusing the orders of the Honble National Green Tribunal dated 17.12.2021 the District collector directed the District Revenue Officer, Chennai Collectorate to convene a meeting with the line departments to restore the Alappakkam lake. The District Revenue Officer conducted a meeting on 21.01.2022 with all line departments and instructed the revenue department officials to identify the encroachments in S.F.No. 465 and 580 which are classified as Eri ulvoi. The 727 encroachments were already identified by the Revenue department in S.F.No. 579 which is classified as water body. The Revenue department issued the Form-I notice for the encroachments in S.F.No.579. After

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Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

getting the Form-II from the revenue department, the Water Resources Department will issue the Form-III notice at once.

3. It is humbly submitted that, all encroachments will be removed after abiding all the legal procedures.

It is , therefore, prayed that this Hon'ble Tribunal may be pleased to take on record the submissions made above and pass appropriate further orders as deemed fit in the facts and circumstances of the case and thus render justice.

VERIFICATION

I, C. Podupanithilagam, son of Chinnathambi, aged about 47 years, Executive Engineer, Public Works Department/Water Resources Department, Kosasthalaiyar Basin Division, Thiruvallur, do verify that the submissions in Paragraphs 1 to 7 are true and correct to the best of my knowledge as per records and I verify the same at Chennai on this ...^{21st} day of January, 2022.


Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

**BEFORE THE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE AT
CHENNAI**

**Application No.110 of
2020(SZ)**

IN THE MATTER OF:
Tribunal on its own motion
SUO MOTU
... Applicant

VERSUS

The Principal Secretary to
Government,
Public Works Department,
And others.
.. Respondents

ADDITIONAL STATUS REPORT
FILED ON BEHALF OF THE 1ST
RESPONDENT

GOVERNMENT PLEADER

**MINUTES OF THE MEETING CONDUCTED BY THE DISTRICT
REVENUE OFFICER, CHENNAI COLLECTORATE REGARDING
HON'BLE NATIONAL GREEN TRIBUNAL CASE OF O.A.NO.110 OF
2020 RELATED TO THE ALAPAKKAM TANK OF MADURAVOYAL
VILLAGE AND TALUK.**

DATE OF MEETING:21-01-2022

The meeting has been conducted on 21.01.2022@ 4.30 pm in the Chennai Collectorate Conference hall presided over by District Revenue Officer. At the outset the District Revenue Officer Chennai welcomed all the officials concerned and discussed the matter in detail.

The following inter department officers have attended the meeting.

- 1) Er. C. Podupanithilagam, M.E.,
Executive Engineer, WRD.,
Kosasthalaiyar Basin Division,
Thiruvallur.
- 2) Er. A. Nachan, B.E.,
Executive Engineer,
Greater Chennai Corporation,
Zone-XI, Valasaravakkam.
- 3) Er.M.Ramasamy, B.E.,
Executive Engineer,
CMWSSB,
Maduravoyal.

3) Dr. P.Suganthi Rani, B.E.,
Assistant Environmental Engineer,
Tamilnadu Pollution Control Board,
Ambathur.

5) Er. A. Santhi, B.E.,
Assistant Executive Engineer,
Greater Chennai Corporation,
Zone-XI, Valasaravakkam.

6) Er. D. Saravanan, B.E.,
Assistant Executive Engineer,
CMWSSB,
Maduravoyal.

7) Er. G.D. Vijayraghavan, B.E.,
Assistant Engineer, WRD.,
Adayar Irrigation Section,
St. Thomas Mount.

The Alapakkam lake is situated in S.F.No: 465, 579 & 580 of Madhuravoyal village in Madhuravoyal taluk of Chennai District under the control of Water Resources Department. As per revenue record the Alapakkam lake is having an extent of 23.12.50 Hectares ie., 57.12 Acres.

1. Water Resources Department (WRD):

The Executive Engineer, Water Resources Department has informed that the S.F.No 579 was alone surveyed nearly 727 numbers by Revenue Department and gave Form I to WRD. The remaining S.F.465, 580 and S.F.Nos in EriUlvoy portions needs to be surveyed. The Executive Engineer requested the DRO, Chennai to form a special team to survey early in order to evict after following the due process of law. The Executive Engineer requested the GCC officials to remove the pile cap made for construction of compound wall constructed with in

the tank bed and ensure free from solid waste on the tank bed. The Hon'ble Tribunal viewed in its order dated 17-6-2021 that the GCC can take steps to desilt with available area to improve the water storing capacity in accordance with law. The Executive Engineer also requested the CMWSSB officials plugging the sewage / sullage water being let in to Alapakkam lake from Nethajinagar or any other areas around lake. The Executive Engineer is requested to co-ordinate closely with RDO, Chennai Central Division and Tahsildar Madhuravoyal.

Action: After getting the list from Revenue Department, Form III notices will be issued to the encroachers and remove the encroachments with due process of law.

2. Greater Chennai Corporation (GCC)

The Executive Engineer, Greater Chennai Corporation, Zone-XI, Valasaravakkam assured to take the following actions.

- The Pile caps had been constructed for compound wall in the Alapakkam tank inside water spread area by the GCC will be removed immediately with out any projection.
- The debris, mixed garbages, garden waste and solid waste present if any will be removed in the tank bed within 3 days.
- The GCC will carry out the beautification work in the Alapakkam tank after removal of encroachments.

Action: After removing all the encroachments, the Restoration and Beautification work will be carried out in the Alapakkam Tank.

3. Chennai Metropolitan Water Supply & Sewerage Board (CMWSSB)

The Executive Engineer, CMWSSB, assured to take following actions.

- The Executive Engineer has informed that the total 49 numbers of residents have been residing in Nethaji Nagar 1st , 2nd and 3rd street.

The Department have been provided the Under Ground Sewage System (UGSS) to the 18 number of houses and remaining 31 houses to be connected with UGSS connection under the scheme of Illam Thorum Inaippu “இல்லந்தோறும் இணைப்பு“.He also assured to ensure the zero discharge of sewage / sullage water into the tank bed by end of February 2022.

Action: The connections will be provided under the scheme of Illam Thorum Inaippu to the remaining residents.

4.Tamil Nadu Pollution Control Board (TNPCB)

The Assistant Executive Engineer, TNPCB, Ambattur has been requested to take the water samples in the tank for analysis to meet the standards.

Action: The water test results will be submitted before the Hon'ble National Green Tribunal at the earliest.

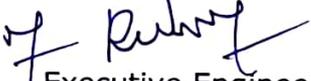
5.District Revenue Officer, Chennai Collectorate:

The District Revenue Officer has informed a special dedicated team will be formed to survey the remaining S.F.No 465, 579 & 580 and EriUlvoy in Alapakkam lake of Maduravoyal Village and Taluk. The proceeding will be issued for formation of above special team.The complete list of encroachments in the lake bed and its Ulvoy will handed over to WRD as Form-I&II notices.The DRO, Chennai instructed to issue the Form III notices to the encroachers after getting the list from Revenue Department and remove the encroachments with due process of law.Already, AD(s) Chennai, RDO Chennai Central Division, Tahsildar Madhuravoyal are directed by District Collector to closely monitor and coordinate with Public Work Department and also to file independent report.

Action: RDO is directed the Tahsildar Madhuravoyal and AD (S) Chennai to survey the S.F.No 465,579 & 580 and EriUlvoy in Alapakkam lake of Maduravoyal Village and Taluk and also list out encroachers in the Tank.

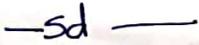
Finally the District Revenue Officer Chennai thanked all the officials and instructed to comply with the orders of the National Green Tribunal.


Executive Engineer, PWD., WRD.
Kosasthalayar Basin Division,
Tiruvallur.


Executive Engineer,
CMWSSB, Maduravoyal.


Executive Engineer,
GCC, Zone-XI, Alapakkam.


Asst. Environmental Engineer,
TNPCB, Ambathur.


Revenue Divisional Officer,
Chennai District.